

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:5866
ANSWERED ON:17.05.2007
ADVERTISEMENT FOR RETAIL OUTLETS
Panda Shri Brahmananda

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a): the details of advertisement published by different public sector companies seeking application for grant of retail outlets on petroleum products during each of the last three years;
- (b): whether in Scheduled Tribe dominated areas, advertisements are published only for open category people in the country in general and in Orissa in particular;
- (c): if so, the details thereof and the reasons therefor;
- (d): whether the Government has received any report regarding violation of reservation principle prescribed by the Government for allotment of retail outlets meant for various categories of candidates for opening up retail outlets; and
- (e): if so, the steps the Government is taking to check this violation?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a): The details of advertisements made by the Public Sector Oil Marketing Companies, viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPCL) and Bharat Petroleum Corporation Limited (BPCL) during the last three years are as under:

Year	No. of locations advertised
2004-05	4653
2005-06	17437
2006-07	3775

(b)&(c): Locations for retail outlet dealerships including Scheduled Tribes dominated areas are advertised as per the reservation criteria for Scheduled Tribes(ST) category specified for each State in the country, including the State of Orissa. For the State of Orissa, out of the reservation of 25% for SC/ST, 14% is earmarked for `ST` category.

(d): No, Sir.

(e): Does not arise.